

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:335
ANSWERED ON:13.02.2014
MODIFIED AIBP SCHEME
Naranbhai Shri Kachhadia

Will the Minister of WATER RESOURCES be pleased to state:

- (a) The details of the modified guidelines for regulation of Accelerated Irrigation Benefits Programme (AIBP) for the 12th Plan;
- (b) The details of ongoing and new projects and funds allocated/released under the modified guidelines, project/state-wise; and
- (c) The mechanism put in place for effective utilization of funds released/being released under the scheme?

Answer

THE MINISTER IN THE MINISTRY OF WATER RESOURCES (SHRI GHULAM NABI AZAD)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PART (a) to (c) OF LOK SABHA STARRED QUESTION No. 335 (PRIORITY No. 15) REGARDING 'MODIFIED AIBP SCHEME' DUE FOR REPLY ON 13.02.2014.

(a) to (c) Cabinet Committee on Economic Affairs in its meeting held on 12.09.2013 has approved continuation of AIBP Scheme (including National Projects) in 12th Plan with a total outlay of Rs. 55,200 Crore.

The details of the modified guidelines of Accelerated Irrigation Benefits Programme (AIBP) for the 12th Plan are given at Annexure-I.

Subsequent to circulation of Modified guidelines of AIBP no new major/medium (MMI) irrigation projects have so far been included under AIBP.

The details of CA released for ongoing MMI Projects after issuance of Modified guidelines is given at Annexure- II. Details of new surface minor irrigation (SMI) Schemes included under AIBP subsequent to circulation of Modified guidelines of AIBP and the central assistance (CA) released for ongoing and new SMI projects are given at Annexure-III.

As per the extant guidelines of the AIBP, the CA under AIBP is released on year to year basis to the projects for which the budget is provided by the State Governments as per the annual state-wise ceiling fixed by the Planning Commission. Further, State Governments are required to submit utilization certificates for the previous year along with their proposals seeking release of funds for a particular year. The projects under AIBP are monitored by field formation of Central Water Commission. State Governments are also required to monitor the projects under AIBP at State level and project level. Review meetings are also held by Central Water Commission (CWC)/Ministry of Water Resources

(MoWR) with States to review the physical and financial progress of the projects funded under AIBP for expeditious completion of the Projects.

ANNEXURE-I

1. ELIGIBILITY CRITERIA FOR INCLUSION OF PROJECTS UNDER THE SCHEME

A. Major and Medium irrigation (MMI) projects:

As per the eligibility conditions of the AIBP guidelines effective from October,2013 new proposals of ongoing irrigation projects are considered on the request of the State Governments only when these are in the advanced stage of construction and can be completed within a period of four years after inclusion in the AIBP. As per the guidelines of AIBP, effective from October,2013, the eligibility criteria for inclusion of project for assistance under the Programme are as follows:

- a. The project must have investment clearance of Planning commission,
- b. Project is in advanced stage of construction and could be completed in next 4 financial years (advanced stage of construction has been defined in terms of at least 50% of physical and financial progress on essential works like Head-Works, Earth Works, Land Acquisition, R&R etc)
- c. Project or component of the project proposed for AIBP is not receiving any other form of financial assistance
- d. An ongoing major/ medium project can be included in AIBP on completion of an ongoing project under AIBP on one to one basis
- e. The following category of projects could be included in AIBP in relaxation of one to one criteria stated above :
 - i. Projects benefiting drought prone/ tribal areas/Desert Development Programme (DDP)/ Desert Prone Area
 - ii. Projects in states having irrigation development below National average
 - iii. Projects in the districts identified under PM package for agrarian distressed districts in the states of Andhra Pradesh, Maharashtra, Karnataka and Kerala.

B. Surface minor irrigation (MI) schemes

Surface minor irrigation (MI) schemes (both new as well as on-going) of Special category states - North-Eastern states, Hilly states (Himachal Pradesh, Jammu and Kashmir and Uttarakhand) and drought prone undivided Koraput, Bolangir and Kalahandi (KBK) districts of Odisha which are approved by State Technical Advisory Committee (TAC) will be eligible for assistance under the programme provided that

- (i) individual schemes have Culturable Command Area (CCA) of 10 hectare and cluster of MI schemes within radius of 5 Km having CCA of 20 hectare
- (ii) proposed MI schemes have benefit cost ratio of more than 1 and
- (iii) the development cost per hectare of CCA of individual scheme is less than Rs.2.5 lakh.

For Non-special category states, the individual surface minor irrigation schemes having CCA of 20 hectare and cluster of MI schemes within radius of 5 km. having total CCA of 50 hectare benefitting tribal areas, drought prone areas, desert prone areas and Left Wing Extremists Affected area will be eligible for assistance under AIBP.

2. TERMS OF FUNDING

For MMI and SMI projects, the central assistance (CA) will be in the form of central grant which will be as follows:

Sl. No. Component Percentage of Central Grant

Category New Funding pattern of XII Plan

1 Ongoing and new (a) Ongoing and New 90% (yet to be included projects of Special in AIBP) Major and Category (SC) State Medium irrigation

(MMI) projects under (b) Ongoing and New 90%
AIBP Projects of DDP areas
of Special Category
States

(a) Ongoing and New 25%
projects of Non-
special category
(NSC) State (General
Category State)

May be enhanced upto 50% for New projects subject to the condition that States
actually carry out water sector reforms.

(b) Ongoing Projects of 75%
Special areas of General
Category States

(c) New Projects of 75%
Special areas of
General Category
States

(d) Ongoing Projects of 25%
DDP areas of General
Category States

(e) New Projects of DDP 75%
areas of General
Category States

2 On-going and new (a) Ongoing and New 90%
Surface Minor projects of Special
Irrigation (MI) Category (SC) State
schemes

(b) Ongoing projects of 90%
Non-special category
(NSC) State

(c) New projects of 75%
Non-special category
(NSC) State

3. Ongoing National (a) Special Category 90%
Projects (SC) State

(b) Non-special 90%
category (NSC) State

(a) Special Category 90%
New National (SC) State
projects

(b) Non-special 75%
category
(NSC) State

3. MODE OF DISBURSEMENT

During a financial year, the sanctioned grant will be released in two installments.

(i) For projects receiving upto 50% CA: 90% (as 1st Installment) after release of atleast
of 50% of State Share. The balance 10% (2nd Installment) after obtaining the Utilization
Certificate (UC) of minimum of 50% of CA released earlier and

(ii) For projects receiving higher than 50 % CA: - 50% (1st Installment) after the State Releases its full Share. The balance 50% (2nd Installment) after obtaining the Utilization Certificate (UC) of minimum of 50% of CA released earlier.